

Migration Strategy while migrating from FLRS to FoSCoS

The users of the FSSAI licensing and registration system (primarily Food Businesses and Licensing/Registering Authorities) are required to follow steps as described below after the launch of Food Safety Compliance System (FoSCoS) (<https://foscoss.fssai.gov.in>) in their State/UT:

***User ids and Passwords will remain same in FoSCoS, as were in FLRS.**

- 1. Valid FSSAI Licensed Food Businesses (Non-Manufacturing Kind of Business) or Registered Food Businesses (all Kind of Businesses) –**
 - a. Are required to visit the Food Safety Compliance System after launch in their respective State.
 - b. Verify the details of their existing licenses/registration certificates (like License or Registration number, Name and Address of the Food Business, Kind of Business enrolled, validity etc.) on launched Food Safety Compliance System (<https://foscoss.fssai.gov.in>).
 - c. Till announcement by FSSAI, existing Food Licensing and Registration System shall remain functional for the viewing purpose (no transactions shall be allowed), so that licensed or registered food business can view the details of their existing licenses/registration in the FLRS.
 - d. Any anomaly in the details of license/registration shall be brought into the notice of FSSAI.

- 2. Valid FSSAI Licensed Food Businesses (Manufacturing Kind of Business) –**
 - a. Are required to visit the Food Safety Compliance System after launch in their respective State.
 - b. Verify the details of their existing licenses/registration certificates (like License or Registration Number, Name and Address of the Food Business, Kind of Business enrolled, validity etc.) on launched Food Safety Compliance System (<https://foscoss.fssai.gov.in>).
 - c. **Are required to modify their license (without cost) at the earliest**, by selecting the products under manufacturing from the standardised list of products available in FoSCoS. In FLRS, there was text box approach for writing the name of the products to be manufactured. In FoSCoS, product selection based methodology has been adopted for providing ease to the food businesses in selection of standardised Food Products.
 - d. Till announcement by FSSAI, existing Food Licensing and Registration System shall remain functional for the viewing purpose (no transactions shall be

allowed), so that licensed or registered food business can view the details of their existing licenses/registration in the FLRS.

- e. Any anomaly in the details of license/registration shall be brought into the notice of FSSAI.

Note to Remember:

- If the Food business involved in manufacturing doesn't avail the facility of modifying the license (without cost), and if the renewal of license gets due, then the renewal would only be allowed only for a year.
- After the end of Special period as provided by the authority (when modification of license to select the standardized products is allowed without cost), such modification may not be allowed without cost and licensing authority may take action on such FBOs as deemed appropriate.
- The Food Business need to select from the available list of standardized products. There may be case where food business was given the license for a product which does not have name or nature as mentioned in FSSR. If the product does not feature in the list, the food business is required to apply for Proprietary or Novel Food as the case may be (which are under Central License).

3. Live applications for License (Non-manufacturing) and Registrations applications for new/renewal/modification of license/registration–

- a. Applications (at any stage of processing) on which license/registration has not been granted yet will be moved to Authorities' initial Stage of processing. In case of CLA – Document Scrutinisation Stage (Stage 2) while in case of State DO – Confirmation of Fee Receipt and Jurisdiction Check (Stage 1). In case of Registration, application will be moved to Generate Registration (Scrutiny of application) Stage.
- b. Authorities are advised to minimize their pendency in FLRS (ideally to Zero) to avoid re-processing of all such applications in FoSCoS.

4. Live applications for License (Manufacturing) for new/modification of license –

- a. Applications (at any stage of processing) on which license/registration has not been granted yet will be moved in Food Business operator's Reverted Application Bin. Food Business is required to select the product from the available list of Standardised products and resubmit its application for further processing.

Contact Details of FSSAI Helpline:

Toll free number: 1800112100 (Working Hours: All seven days from 7 AM to 11 PM except Gazetted/National Holidays)

Email: helpdesk-fosc@fssai.gov.in